

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

2613

2614

HOUSE OF THE PEOPLE

Friday, 27th June, 1952

The House met at a Quarter Past
Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

Shri M. L. Dwivedi (Hamirpur District): In regard to my Question No. 1294, I had given short notice of it in view of urgent public importance, and you had allowed it to be answered in the ordinary course because it did not reach in time. It may be answered now.

Mr. Speaker: Order, order. The hon. Member knows that though the Speaker may allow a question as a short notice question, it can come before the House only when the hon. Minister concerned agrees to its being allowed without the proper notice of ten days.

POINT OF PRIVILEGE

ARREST OF SHRI DASARATHA DEB

Mr. Speaker: The House will remember that the other day a question of privilege was raised. (*Interruption.*) If all the Members keep quiet, perhaps they will be able to hear much better. If everybody says he cannot hear, that itself raises a noise.

Now, the House perhaps remembers that the other day a question of privilege was raised over the arrest of a Member of this House, Shri Dasaratha Deb. In this respect, I received a communication from the Sub-divisional

76 PSD

Magistrate, Sadar, Agartala, which is as follows:

"Government of Tripura,
Office of the Sub-Divisional Magistrate,
Sadar, Agartala,

Agartala,

Dated the 24th June, 1952.

Sir,

I have the honour to inform you that Shri S. N. Roy Choudhury, Deputy Superintendent of Police, Tripura—produced Shri Dasaratha Deb, Member of Parliament, in connection with Fatikrai P.S. Case No. 7(2)52 4/8 364 of I.P.C. Shri Deb was produced before me on 12th June, 1952 at about 10 A.M. for keeping him in custody pending a Test Identification Parade. Soon after his production before me the learned pleader for Shri Deb, M.P. moved for bail and he was granted bail of Rs. 1,000 (Rupees one thousand only) and released at about 10-30 A.M. According to the prayer of Police the date of the Test Identification Parade has been fixed on 18th August, 1952, and Shri Deb, M.P. has been asked to appear in the Court for T.I. Parade on the date fixed.

Yours faithfully,

Sd/- J. S. Deb Barman,
Sub-Divisional Magistrate,
Sadar, Agartala."

I shall now pass on this letter to the Privileges Committee so that it may take this also into consideration.

The Minister of State for Finance (Shri Tyagi): May I know, Sir, what crime this Section pertains to?

Mr. Speaker: I think he may better refer to the Penal Code. I do not carry these things in my head.

Shri Syed Ahmed (Hoshangabad): He is supposed to know the Section. Section 364 relates to (*Interruption by Shri Tyagi*).

Mr. Speaker: It is wrong for the hon. Minister to carry on a simultaneous conversation with another Member like this. He is expected to set a better example to the Members of the House.

I am referring it to the Privileges Committee.

STATEMENT BY SHRI A. K. GOPALAN RE CERTAIN ALLEGATIONS BY SHRI S. V. RAMASWAMY.

Shri A. K. Gopalan (Cannanore): Sir, I beg to bring to your notice that on the 25th June, 1952, the hon. Member Shri S. V. Ramaswamy from Salem in the course of his speech on the floor of the House, made certain factual statements, among other things, with special reference to me and my conduct in the town of Salem—Madras State—during the last election campaign of mine. The statements are untrue and baseless, motivated by malice and intended for ulterior purpose.

The seriousness of the allegations against me on the floor of the House is not a matter to be brushed aside, as of no consequence. It will go a long way in its effect and consequence. The statement, if made outside this House, would have warranted action for libel under law against the hon. Member, assured with success.

The statement, if not contradicted by me formally on the floor of the House, is likely to influence the House and it may arrive at a wrong opinion.

The speech of the hon. Member, in effect, is a slander directed against me and my party, sitting in the Opposition side of the House.

Now, the speech of the hon. Member is a matter of record. It needs that my denial also be allowed to be placed on the Table of the House and be part of the record in addition to my denials then and there already on record.

The following are the statements of the hon. Member, Shri S. V. Ramaswamy which I deny with all the emphasis at my command, and challenge my friend to prove:

"I was sitting in the District Committee Office. Then my friend

Mr. Gopalan was going about the city in a van and also I believe Mr. Nambiar and some other top-ranking Communists, whose names I shall presently mention, were there. They went about announcing, through the loud-speaker."

This is untrue. I never went to Salem City in the last General Election campaign of mine. I went there only once, that too, immediately after my release from jail one year and two months ago. The question of my going about in the city with loud-speaker along with other comrades, Nambiar and company, does not arise:

"I saw my friend with my own eyes. He went about the city announcing....."

This is a concocted story.

"I saw with my own eyes and heard with my own ears what Mr. Gopalan did and said. He was going about and announcing that the miseries of this country were all due to our revered leader, Pandit Jawahar Lal Nehru. He said that if we get rid of this leader, the country would be rid of a bother."

"He said, that if he had an opportunity, he would rip open the stomach of Pandit Nehru, remove the intestines, put them round his neck and parade them. There was another leader, who said that he would take out the liver of my revered leader and squeeze out the blood."

I never made this statement anywhere, either before or in the course or after the General Election campaign. His speech in the House is a privileged one and I have no means of putting him to the test of a judicial inquiry. I would request him to repeat it outside. In the meanwhile, the House may please record my denial.

PRIVILEGES COMMITTEE

EXTENSION OF TIME FOR PRESENTATION OF REPORT ON ARREST OF SHRI V. G. DESHPANDE.

The Minister of Home Affairs and States (Dr. Katju): I beg to move that the time for the presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Vishnu Ghanashyam Deshpande, M.P. be extended upto Thursday, the 10th July, 1952.